

**CATEGORIES OF HINDUSTANI CLASSICAL
AND LIGHT MUSIC ARTIST**

*125. SHRI LOKANATH MISRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state the categories into which the Hindustani classical and light music artistes of the All India Radio are divided?

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. GOPALA REDDI) : The following are the categories:

Classical *Music*—

- (i) Top ranking
- (ii) A
- (iii) B-High
- (iv) B.

Light Music—

- (i) A (Light)
- (ii) B-High (Light)
- (iii) B (Light).

SHRI LOKANATH MISRA: Will the hon. Minister please state are the fees prescribed for the rent categories? Will what diffe

SHRI SHAM NATH: Sir, we would desire to keep those fees which are paid to artistes as confidential, but if you want, I will place the information before the House.

MR. CHAIRMAN: I think you need not insist on that.

SHRI LOKANATH MISRA: May I know the number of times each category is eligible to have a performance in the Radio per month? 11

SHRI SHAM NATH: There is no information regarding the number of times an artiste is invited to give a performance. Some artistes are called once a month. Sometimes they are called twice. It depends upon the merit of the artistes concerned.

MR. CHAIRMAN: I hope sometimes not at all.

SHRI LOKANATH MISRA: May I know which are the categories that are entitled to chain-booking?

SHRI SHAM NATH: There are no such categories in which people are always invited for giving a performance.

SHRI LOKANATH MISRA: Am I to understand that even "C" Class artistes are booked for chain-booking?

DR. B. GOPALA REDDI: There is no "C" Class now.

SHRI A. M. TARIQ: May I know the payments made to national musicians and people who give music for foreign countries, who give western music? What is the difference in payment made to Indian people who play national music, Indian music, and people who play western music?

DR. B. GOPALA REDDI: They play for our own external broadcasts. It all depends upon the category in which the artiste is placed, whether he is top ranking or "A" or "B."

SHRI A. M. TARIQ: My point is very clear. I want to know what is the difference in payment between No. 1 in western music and No. 1 in Indian music.

DR. B. GOPALA REDDI: We have no information.

**FINANCIAL ASSISTANCE FOR THE
WELFARE OF FAMILIES OF
SOLDIERS**

*126. SHRI PANNALAL SARAOGI: Will the Minister of DEFENCE be pleased to state:

(a) how much financial assistance has so far been given for the welfare of the families of soldiers who were either wounded or killed at the hands of the Chinese; and

(b) whether any assistance is also being given by State Governments in this connection?

THE DEPUTY MINISTER in THE MINISTRY OF DEFENCE (SHRI D. R. CHAVAN) : (a) In addition to the pensions and gratuity etc. which are admissible under the Government regulations, the following amounts have been paid upto 21st February, 1963, from the Army Relief Fund as immediate financial assistance to the next of kin of soldiers killed or missing as a result of the recent border operations:—

Rs.	nP.Officers	1,51,000.00
	COs, ORs and NCsE	3,56,905.55
	TOTAL	5,07,905.55

In the case of wounded soldiers, no separate financial assistance is given because they are entitled to their pay and allowances. They are first given treatment in hospitals but if they have finally to be invalided out of Service, a Disability Pension is granted under Government rules. Where the disability is 100 per cent a Constant Attendant Allowance is also payable.

(b) Yes, Sir.

SHRI PANNALAL SARAOGI: May I know whether any long-term scheme has been drawn up to give financial assistance to the families of people killed or seriously wounded or when they are recovering?

SHRI D. R. CHAVAN: It is already there. Under the Regulations some of these payments are made, viz. gratuities and other things.

SHRI A. M. TARIQ: The Central Government has also decided to give some sort of aid to these people. At the same time the States have also started to give aid. Is it not advisable for the Government to make a common pool and collect this money at the

Centre and then distribute it according to some programme?

SHRI Y. B. CHAVAN: It is not practicable to make any pool because the States also want to have some sense of participation in this matter, and different States have made different schemes. Some States give cash allowances, some of them have prepared a scheme for giving land and they have pooled the land. As far as the States are concerned it is rather difficult to make a common pool in this matter because land cannot be pooled for all people together. So, certainly the State Governments whatever concessions they want to give may give and we are giving them more and more encouragement in this matter.

SHRI A. M. TARIQ: Suppose there is an army man belonging to Punjab who is killed. The Punjab Government announces that it will give his family Rs. 10,000 or Rs. 5,000. Similarly another army man belonging to Maharashtra is killed, and the Maharashtra Government gives his family Rs. 2,000. My point is that we can at least estimate what we can give. Otherwise different States give different amounts. About lands I am not concerned, but the pooling of money can be done at one place either at the Centre or anywhere else, so that we could say what we should pay.

SHRI Y. B. CHAVAN: There is the National Defence Fund, and of course it is made use of for these purposes, and the information given in the reply pertains to that. I really do not know how we can ask the State Governments to pool the money at the Centre.

PANDIT S. S. N. TANKHA: Has the Central Government prescribed any minimum aid which is to be given to the dependents of these persons?

SHRI Y. B. CHAVAN: Yes, Sir. Of course it has.

SHRI BAIRAGI DWIBEDY: May I know whether the Government has any information regarding the allocation of lands in the States for this purpose?

SHRI Y. B. CHAVAN: We have not got that information about the actual allocation of land, but certainly we have got information about the land pooled particularly in Madhya Pradesh. I know that they have pooled one lakh acres of land for this purpose.

DISTRIBUTION OF T. V. SETS IN DELHI

*127. SHRI R. P. N. SINHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) how many T. V. Sets have so far been distributed in Delhi; and

(b) how many of them have been given to (i) Non-officials (ii) Institutions (iii) Government Officers and (iv) Officers connected with the A. I. R.?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SHAM NATH) : (a) and (b) In all 472 Television sets have so far been distributed in Delhi. Out of this, 452 sets have been given to institutions (including Teleclubs), 7 to high dignitaries and Government officers not connected with All India Radio, and 13 to officers connected with All India Radio. No Television sets have been given to non-officials.

SHRI R. P. N. SINHA: May I know from what sources these Television sets were obtained?

SHRI SHAM NATH: We received these Television sets from three sources: Ford Foundation 450; UNESCO 67; and Phillips India 31.

श्री विमलकुमार महालालजी श्रीरङ्गिया :
क्या श्रीमान् यह बताएंगे कि इतने टेलि-

विजन सेट्स को देने के बारे में शासन की क्या नीति है? किन किन शर्तों को पूरा करने वालों को ही ये दिये जा सकते हैं?

श्री शाम नाथ : इस वक्त तो यह पोजिशन है कि एक तो स्कूल-ग्राइकास्ट्स के लिये हम स्कूलों को ये टेलिविजन सेट्स सप्लाय करते हैं और दूसरे जो टेली क्लब्स हैं उनके लिये भी, अगर हमारे पास सेट्स होते हैं, तो सप्लाय करते हैं।

SHRI A. M. TARIQ: May I know who are the high dignitaries who are entitled to these Television sets? Are they Cabinet Ministers or Deputy Ministers? What is their number?

SHRI SHAM NATH: Sir, as I just now stated, seven sets have been given to high dignitaries not connected with A. I. R. Rashtrapati Bhavan 3, Vice-President's residence 1, Prime Minister's residence 1, Home Minister's residence 1, and Planning Commission 1.

SHRI A. M. TARIQ: Is it some Member of the Planning Commission or Planning Commission's office?

MR. CHAIRMAN: That is enough for you. Even a Member who puts a question is usually entitled to two or three supplementaries only.

ROOM RESERVED FOR ORISSA CHIEF MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS

*128. SHRI A. D. MANI: Will the PRIME MINISTER be pleased to state:

(a) whether a room has been reserved for the Chief Minister of Orissa, in the Ministry of External Affairs;

(b) whether any office assistance by way of personnel is being provided to him in his work, and if so, what is the nature thereof; and

(c) what is the nature of the work he is doing in the Ministry?